

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2705/1998
(From the judgement and order dated 04/06/1998 in CRLMC 2417/96
of The HIGH COURT OF KERALA AT ERNAKULAM)

ROY V.D. Petitioner (s)

STATE OF KERALA Respondent (s)

VERSUS

(With Appln(s). for stay)
(For Final Disposal)
With

SLP(Crl.)No. 1536/1999, SLP(Crl.)No. 1537/1999, SLP(Crl.)No. 1708-1710/1999,
SLP(Crl.)No. 3102/1998, SLP(Crl.)No. 3312-3315/1998, SLP(Crl.)No. 538/2000,
SLP(Crl.)No. 692-695/1999

Date : 17/10/2000 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s)	Mr.K.Sukumaran, Sr.Adv.@@
BBBBBBBBBBBBBBBB	
in SLP 2705/98 & 3312-3315/98	M/s Jayanth Muthraj, NR Shonker, R.Ravindran, Baby Krishnan, Advs.
in SLP 3102/98	Mr.TLV Iyer, Sr.Adv. Mr.CS Srinivasa Rao, Adv.
in SLP 692-695/99 & 1708-10/99	Mr. Mahendra Anand, Sr.Adv. M/s Rajiv Mehta, Romy Chako, Advs.
in SLP 538/2000	Mr.Varghese Kalliath, Sr.Adv. Mr.MT George, Adv.
in SLPs 1536/99 & 1537/99	Mr. MT George, Adv.
For Respondent (s)	Mr.Mukul Rohtagi, A.S.G.@@
BBBBBBBBBBBBBBBB	
in SLP 2705/98	Mr. G. Prakash, Adv.
in rest of the SLPs	Mr. G.Prakash, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I...T.....T.....T.....T.....T.....T.....T.....J...T....R
.SP2

After hearing learned counsel for the parties the
Court reserved its verdict.

.SP1

[Vimal Jaitley]
AR-cum-PS

[Naresh Kumar]
Court Master

[Kanwal Singh]
Court Master